

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF POSTS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2646  
TO BE ANSWERED ON 10<sup>TH</sup> MARCH, 2021**

**MY STAMP SCHEME IN KANPUR**

2646. SHRI RAMALINGAM S.:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether postal department of Kanpur district in Uttar Pradesh has recently printed and released postage stamps with images of gangsters Chhota Rajan and Munna Bajrangi which were printed under the My Stamp Schemes;
- (b) if so, the details thereof;
- (c) whether the Government has instituted any enquiry committee to look into the said lapse and if so, the details thereof; and
- (d) the action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS, EDUCATION AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI SANJAY DHOTRE)**

- (a) No, Sir. No postage stamps with images of gangsters Chhota Rajan and Munna Bajrangi were printed. However, personalized 'My Stamp' with images of gangsters Chhota Rajan and Munna Bajrangi were got printed at Kanpur Head Post Office in Uttar Pradesh under the 'My Stamp' scheme where any bonafide customer can get a My Stamp prepared for his family members, friends etc. as per the provisions of the scheme.
- (b) A customer, the proponent in this case, approached Philatelic Bureau, Kanpur Head Post Office and paid the prescribed charges for issue of two sheets of My Stamp. He also provided photographs of two persons, which were later found to be of Chhota Rajan and Munna Bajrangi, to be printed on one sheet each of My Stamp. The proponent had given his Aadhaar Card as the proof of his identity. Hence, on production of photographs and the proof of identity of the proponent, the counter assistant prepared one My Stamp sheet each with the given two photographs.
- (c) & (d) Yes, Sir. An enquiry was conducted and serious lapses were noticed on the part of concerned counter Postal Assistant and Supervisor (Dy. Postmaster) of Kanpur Head Post Office. Both of them have been placed under suspension and charge sheets under Rule-14 of The Central Civil Services (Classification, Control and Appeal) Rules 1965 have been issued to them.

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